

under the turbine have been coated with a special sealing compound to prevent such oil seepage.

(c) Yes, Sir. Apart from the present incident there was a turbine fire incident in March 1993 in Narora Unit-1, due to failure of blades of the turbine rotor.

(d) No, Sir. Environment survey laboratories have already been established at each project site which monitor the radio-activity level in areas both inside and outside the operating nuclear power stations and carry out regular radiological surveys. The Environmental Survey Laboratory (ESL) takes nearly 2000 samples of water, air, soil, goat thyroid, fish, milk etc. to cover the entire Flora and Fauna, every year. With nearly 120 full power reactor years of operation in India, the ESLs have established that radio-activity from nuclear power plants is too insignificant to cause any effect on the public and environment at large. These laboratories are functioning under the control of the Bhabha Atomic Research Centre and are independent of the Nuclear Power Corporation of India Limited which operates these power stations.

Evaluation of Employment Assurance Scheme in Maharashtra

1199. MISS SAROJ KHAPARDE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Government have conducted any evaluation study of Employment Assurance Scheme (EAS), one of the important rural employment programmes, in Maharashtra;

(b) if so, what are the details and results thereof;

(c) whether the rural workers covered under the Scheme are being paid equal remuneration in the State;

(d) if not, the reasons therefor; and

(e) the remedial action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND

EMPLOYMENT (SHRI CHANDRADEO PRASAD VERMA): (a) No, Sir.

(b) does not arise.

(c) to (e) Under section 4 and 5 of the Equal Remuneration Act, 1976 (Act No. 25 of 1976), a duty has been cast on the employer to pay equal remuneration to men and women workers for same work or works of a similar nature as well as not to discriminate while recruiting men and women workers. This provision of law, has been incorporated in para 4.7 of the guidelines of Employment Assurance Scheme (EAS).

Handling of cases by the CBI

1200. SHRIMATI CHANDRA KALA PANDEY:
SHRI NILOTPAL BASU:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases which were to be handled by the CBI during the last three years;

(b) the details of the status of these cases, category-wise, FIRs filed, charge-sheets framed, proceedings in the courts, orders for actions obtained; and

(c) the results achieved in terms of money or property restored in cases of embezzlement and the punishments meted out?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b) 7806 cases were handled by CBI during the last three years i.e. from 1993 to 1995. Out of these charge-sheets were filed in 2038 cases in the Courts of Law during the above period. 605 cases ended in convictions as well as punishment of various kinds alongwith fines.

(c) A sum of Rs. 1,60,81,784/- had been recovered as fines, fines in lieu of imprisonment as well as value of confiscated properties.